

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

## ORIGINAL APPLICATION NO. 291/00268/2016

DATE OF ORDER: 24.05.2016CORAM**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER**  
**HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

1. Mahendra Vyas S/o Shri Laxminarain Vyas, aged about 56 years, R/o Talawali (Chaumahla) Railway Station, presently working as Senior Points Man at Talawali (Chaumohala) Railway Station, Kota.
2. Papu Lal S/o Shri Soran Singh, aged about 42 years, R/o Dad Devi Railway Station, presently working as Points Man at Dad Devi Railway Station, Kota.

....Applicants

Mr. P.N. Jatti, counsel for the applicants.

## VERSUS

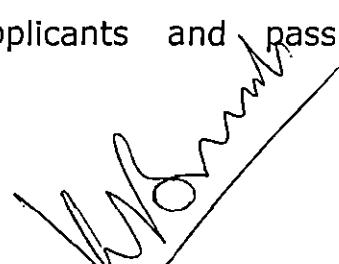
1. Union of India through the General Manager, West Central Railway, Jabalpur.
2. Divisional Railway Manager, North Central Railway, Kota.
3. Regional Labour Commissioner (Central), Kendriya Sadan Block-I, III Floor, Vidhya Dhar Nagar, Jaipur – 23.
4. Asstt. Labour Commissioner (Central) Shri Bhawan, Station Road, Kota.

....Respondents

Mr. Anupam Agarwal, counsel for the respondents.

ORDER**(Per DR. K.B. SURESH, JUDICIAL MEMBER)**

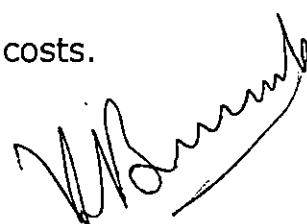
Heard counsels for the parties. We think that justice would be met if we direct the respondents to consider and dispose of the pending representation of the applicants and pass appropriate order within a stipulated period.



2. Therefore, the respondents are directed to consider and dispose of the representation of the applicants dated 16.10.2014 (Annexure A/1) within a period of two months from the date of receipt of a copy of this order and pass a reasoned and speaking order in accordance with law. Accordingly, the Original Application is disposed of with no order as to costs.



(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)  
JUDICIAL MEMBER

kumawat